

ANNEXURE - K

GOVERNMENT OF KARNATAKA

No. LAW-LCE/195/ 2022

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, dated: 13 .07.2022.

NOTIFICATION


The Government of Karnataka in consultation with Hon'ble High Court of Karnataka hereby designate the I Addl. District and Sessions Court, Bagalkot (to sit at Jamakhandi), as the Special Court for trial of Arbitration Cases and to try the cases filed under Commercial Court Act, coming under the jurisdiction of Jamakhandi, in addition to the existing presiding officers as per the said act.

By Order and in the name of the
Governor of Karnataka,


(R.VIJAYAKUMARI)

Under Secretary to Government (Admn.-1),
Law Department.

To:


13-7-2022

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Copy to:

1. The Principal Accountant General (A. & E.) / (Audit-1) / (Audit-2), Karnataka, Bengaluru-1
2. The Addl.Chief Secretary to Government, Home Department, Vidhana Soudha Bengaluru-1.
3. The Registrar General, High Court of Karnataka, Bengaluru-1
4. The Principal District and Sessions Judge, Bagalkot, Bagalkot District.
5. The Director, Directorate of Prosecutions and Government Litigations, 6th Floor, Cauveri Bhavana, Bengaluru.
6. The P.S. To Hon'ble Minister for Law and Parliamentary Affires and Minor Irrigation, Vidhana Soudha Bengaluru-1
7. The Joint Secretary to Government, Law Department (Admin-1), Vidhana Soudha, Bengaluru-1.
8. The Personal Secretary to Principal Secretary to Government, Law Department, Vidhana Soudha, Bengaluru-1
9. The Under Secretary to Government, Finance Department (Expenditure-2&10) Vidhana Soudha, Bengaluru-1.
10. Section Guard File / Extra Copies.